

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

New Delhi, the 7th June, 1971.

NOTIFICATION
(INCOME-TAX)

No.174(F.No.404/24/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorise Shri H.M. Saxena, who is a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification which supersedes Notification No.137 (F.No.404/24/71-ITCC) dated 29th April, 1971 shall come into force with effect from 15th June, 1971.


(S.K. Iall)

Deputy Secretary to the Govt. of India.

The Manager,
Government of India Press,
New Delhi.

No.174(F.No.404/24/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary to Govt. of Uttar Pradesh, Lucknow.
5. The Comptroller & Auditor General, New Delhi (25 copies);
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(S.K. Iall)

Deputy Secretary to the Government of India.

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No.CC/ITCC/127/54/RSP/71 - dt. 24.6.1971.